

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 64/TT/2015 alongwith I.A. No. 23/IA/2015**

Subject : Determination of transmission tariff from anticipated COD to 31.3.2019 for "Essar Gujrat TPS-Bachau 400 kV D/C (triple) line and extension of Bachau Sub-station anticipated COD 1.4.2015" under "Transmission system for connectivity of Essar Power Gujarat Limited" in Western Region.

Date of Hearing : 24.11.2015.

Coram : Shri Gireesh B. Pradhan, Chairman  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Essar Power Gujarat Limited (EPGL) and 8 others

Parties present : Shri Anand K. Ganesan, Advocate, PGCIL  
Ms. Sawpna Seshadri, Advocate, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.S. Raju, PGCIL  
Shri A.M. Pavgi, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Roopesh K.P., PGCIL  
Ms. Molshree Bhatnagar, Advocate, EPGL

**Record of Proceedings**

Learned proxy counsel for EPGL Respondent No. 1, submitted that the counsel on record has some personal difficulty and sought short adjournment of the proceedings. This was not objected to by the learned counsel for the petitioner. The learned proxy counsel for EPGL further submitted that the information submitted by the petitioner vide affidavit dated 19.11.2015 does not suffice the queries raised in the Interim Application (IA).

2. The learned counsel for the petitioner clarified that the information sought by EPGL in the IA was already sought by the Commission vide RoP dated 3.3.2015 and 25.8.2015. The reply of both the RoPs has been submitted vide affidavit dated



19.11.2015. The learned counsel for the petitioner further submitted that EPGL has not been allowed entry by the petitioner into their generating station.

3. The Commission observed that some of the points included in the interrogatories are not relevant to the issues involved and directed learned counsel of the EPGL to submit only the relevant points, if any, after considering the replies filed by PGCIL. As regards the denial of entry to the officials of PGCIL to the generating station, the Commission directed that EPGL should facilitate the entry of the officials of PGCIL for completion and termination of the transmission line.

4. The Commission directed to list the petition alongwith IA No. 23/IA/2015 on 10.12.2015.

By order of the Commission

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(T. Rout)  
Chief (Law)

